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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00579 OF 2014
Cuttack this the 24th day of July, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)

.....
Trilochan Mallick,
aged about 59 years,
Son of Late Madhu Mallick,
At- Rahamba, Po.- Postala, Via- Brahmanasario,
Dist- Cuttack-754018,
GDSMC of Postala B.O.
now I/C GDSBPM-cum-MD/MC of Badamulei B.O.

...Applicant

(Advocates: Mr. P.K. Padhi, Smt. J. Mishra)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110 116.
2. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist-Khurda-751001.
3. Sr. Superintendent of Post Offices,
Cuttack City Division,
At- P.K.Parija Marg, Po- Cuttack GPO
Dist-Cuttack-753001.
4. Sub Divisional Inspector (Postal)/IPOs,
Cuttack West Sub Division, Cuttack-753002.

... Respondents

(Advocate: Mr. U.B. Mohapatra)



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.K. Padhi, Learned Counsel for the Applicant, and Mr. U.B.Mohapatra, Ld. Sr. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to consider his case for payment of allowances meant for 3 posts in higher side with 12% compound interest and further to pay combined duty allowance, cycle maintenance allowance and office maintenance allowance. It is the case of the applicant that since last 12 years he has been discharging the duties of GDS BPM-cum-MD/MC but without payment of allowances meant for 3 posts. Mr. Padhi, Learned Counsel for the Applicant, submitted that the applicant has made a series of representations under Annexure-A/2 series but to no avail. Mr. Padhi submitted that till date no response has been received from the Respondents. He further submits that the applicant's grievance may be redressed if a direction is issued to Respondent No.3 to consider the said representations within a specific time frame.

3. Mr. U.B.Mohapatra, Ld. Sr. CGSC appearing for the Respondents, has no immediate instruction, if any such representations have been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representations preferred by him is still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself

W.B.

by directing Respondent No.3 to consider the representations vide Annexure-A/2 series (if the same have been received and are still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of one month from the date of receipt of copy of this order. If after such consideration, the applicant is found to be entitled to the relief claimed by him as per law then expeditious steps be taken for disbursement of the same. No costs.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to file the postal requisites by 25.07.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

RK